

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01390/2015**

**Dated Tuesday the 6<sup>th</sup> day of August Two Thousand Nineteen**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)  
HON'BLE MR. T. JACOB, Member (A)**

S. Suresh Kumar RT 5653  
Tech Gr. I SSE/O/RT/CW/PER  
Res. 358/L, 4<sup>th</sup> Street, Railway Colony  
Ayanavaram, Chennai – 600 023.

... Applicant

By Advocate M/s. C. Sundaramurthy

Vs.

1. The Union of India rep. by  
The Chief Workshop Manager  
Carriage and Wagon Works  
Southern Railway  
Perambur, Chennai 600 023.

2. The General Manager  
Southern Railway  
Chennai – 600 003. ... Respondents

By Advocate Mr. D. Hariprasad

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

When the matter is taken up for hearing, learned counsel for the applicant submits that the relief sought is already granted by the respondents and the applicant wishes to withdraw this OA. Accordingly, permission is sought to withdraw the OA. Necessary endorsement has been made to this effect in the OA records.

2. In view of the above, permission is granted to withdraw the OA. OA is dismissed as withdrawn.

**(T.Jacob)  
Member(A)**

**(P. Madhavan)  
Member(J)**

**06.08.2019**

SKSI